

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

STARRED QUESTION NO:123  
ANSWERED ON:04.03.2016  
Sukanya Samridhi Yojana  
Puttaraju Shri C.S.;Singh Shri Bhola

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has launched a special deposit scheme viz. Sukanya Samridhi Account for girl child and if so, the details and the salient features of the scheme;
- (b) the cost sharing pattern between the Union and States under the scheme;
- (c) the number of accounts opened by PSU Banks, bank wise, since inception of scheme in 2015;
- (d) whether the Union Government has proposes to transfer the said scheme to States and if so, the details thereof; and
- (e) if so, the response of the State Governments in this regards?

**Answer**

FINANCE MINISTER (SHRI ARUN JAITLEY)

(a)-(e): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. \*123 for answer on March 4, 2016 raised by Dr. Bhola Singh and Shri C.S. Putta Raju regarding 'Sukanya Samridhi Yojana':

(a)-(e) A new small savings scheme to cater to the requirements of education and marriage of the girl child viz. Sukanya Samridhi Account Scheme was notified on 2.12.2014. The salient features of scheme are given below:-

1. Account may be opened by the guardian in the name of a girl child from her birth till she attains ten years of age.
2. Any girl child who had attained age of 10 years, one year prior to the commencement of the scheme was also eligible to open an account.
3. Only one account shall be opened and operated for a girl under this scheme.
4. The account can be opened in Post offices or authorised branches of commercial banks.
5. This scheme shall be applicable for two girl children only in one family.
6. Initially account can be opened with a minimum of Rs.1000/-. Thereafter, any amount in the multiple of Rs.100/- can be deposited subject to the minimum of Rs.1000/- and maximum of Rs.1, 50,000/- in a financial year.
7. Deposit in the scheme qualifies for tax concession under Section 80 C of Income Tax Act.
8. Any payment from Sukanaya Samridhi Account will not be included in the income of the account holder.
9. Interest at the rate as may be notified by the government from time to time will be calculated on yearly compounded basis and credited to the account. For the current financial year i.e. 2015-2016 interest @9.2% shall be payable.
10. The account can be transferred anywhere in India from one Post office/Bank to another.
11. The account shall mature after 21 years of opening, if not closed prematurely.

Sukanya Samridhi Account Scheme is run by Union Government through Post Offices and authorized branches of commercial banks. Central government bears the entire management cost of this scheme. The number of accounts opened by Banks, bank-wise, since inception of scheme in 2015 is annexed herewith.